

MINUTES OF MEETING No.10/19 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 16.11.2018

Meeting No. 10/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 was held on 16.11.2018 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Department
1.	SH. K.K.Tiwari, Industrial Adviser	DHI Udyog Bhawan
2.	Sh. K.S.Sodhi, Asst. Director	MSME ,Nirman Bhawan
3.	Sh. V.C. Agarwal, consultant (Tech-III)	DGFT, Udyog Bhawan
4.	Sh. Moin Afaque, Asstt. DGFT	DGFT, Udyog Bhawan

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in . All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

The following cases were discussed in the meeting and decisions are stated below each case:

Case No.:28/19/80-ALC2/2017	Party Name: ASHOKA MANUFACTURING LTD,	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
1 HQ File :01/80/050/00309/AM18/	RLA File :02/24/040/00077/AM17/	Lic.No/Date:0210206863 28.07.2016	Date:
Decision: In the last meeting, party was asked to appear for PH. Nobody appeared. The Committee considered the case as per the agenda and decided to call for Personal Hearing on 6.12.2018. Case is deferred.			

Case No.:13/3/80-ALC2/2017	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:10/80- ALC2/2018 16.11.2018	Approved
HQ File :01/80/050/00013/AM18/	RLA File :04/24/040/00199/AM17/	Lic.No/Date:0410162829 23.02.2017	Date:16.11.2018
Decision: Party appeared for PH and explained in detail. The committee considered the case as per the agenda and as per recommendation of representative of MSME, the committee approved the following norms:			
S.No. of Imported raw material	Quantity in Numbers	Quantity in kgs	Wastage (%)
1	396	26044.00	31.8%
2	264	17690.00	31.4%
3	60	4172.00	32.00%
4	90	8017.00	32.5%
5	98	9707.00	34.00%
6	140	14571.00	34.00%
Note: 1. Number of pieces are allowed on net to net bases. 2. Wastages are allowed as applied for less recoverable wastage of 33.33%. 3. The party will pay duty on the excess imports, either in pieces or quantities.			
RA concerned may take further necessary action as per the decision of NC.			

Case No.:4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Date:
Decision: In the last meeting, party was asked to appear for PH . Vide its mail dated 15.11.2018 the party has requested for adjournment. Therefore, the committee decided to defer the case.			

Case No.:1/12/80-ALC2/2017

Party Name: INTERPUMP
HYDRAULICS INDIA PVT.
LTD.,

Meet No/Date:10/80-
ALC2/2018
16.11.2018

Approved

HQ File
:01/80/050/00215/AM18/

RLA File
:04/24/040/00037/AM18/

Lic. No/Date:0410163150
25.05.2017

Date:16.11.2018

Decision: Party appeared for PH and explained in detail. The committee considered the case as per the agenda and as per recommendation of representative of MSME, the committee approved the following norms:

Sl. No. of imported raw material	Quantity in kg	Wastage%
1.	15360.00	34.6%
2.	21584.00	34.8%
3.	8339.00	35.00%
4.	6044.00	35.00%
5.	3646.00	37.2%

Note:

- Number of pieces are allowed on net to net bases.
- Wastages are allowed as applied for less recoverable wastage of 33.33%.
- The party will pay duty on the excess imports, either in pieces or quantities.

RA concerned may take further necessary action as per the decision of NC.

5	Case No.:17/13/80-ALC2/2017	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00253/AM18/	RLA File :65/24/040/00004/AM18/	Lic. No/Date:6510000005 17.07.2017	Date:
Decision: In the last meeting, party was asked to appear for PH. Nobody appeared. The Committee considered the case as per the agenda and decided to call for Personal Hearing on 6.12.2018. Case is deferred.				

6	Case No.:6/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00055/AM19/	RLA File :09/24/040/00391/AM18/	Lic. No/Date:0910065648 08.11.2017	Date:
Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per representative of MSME on following points-				
i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Use of export product.				
Case is deferred.				

7	Case No.:48/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00171/AM19/	RLA File :65/24/040/00006/AM18/	Lic. No/Date:6510000010 15.11.2017	Date:
Decision: In the last meeting, party was asked to appear for PH. Nobody appeared. The Committee considered the case as per the agenda and decided to call for Personal Hearing on 6.12.2018. Case is deferred.				

8	Case No.:77/19/80-ALC2/2017	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:10/80- ALC2/2018 16.11.2018	Withdrawn
	HQ File :01/80/050/00358/AM18/	RLA File :32/21/040/00073/AM18/	Lic. No/Date:3210078312 27.11.2017	Date:16.11.2018
Decision: The Committee considered the case as per the agenda and noted that the firm vide their e-mail 9.11.2018 has informed that they have surrendered the above licence to RA, Coimbatore. The case withdrawn from agenda.				

Case No.:13/3/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
HQ File :01/80/050/00013/AM19/	RLA File :65/24/040/00007/AM18/	Lic. No/Date:6510000011 31.01.2018	Date:
9 Decision: Party appeared for PH and explained in detail. The Committee considered the case as per agenda and noted that the export product is of 8 types. It was decided to ask the firm to furnish the following : 1. Quantity of each export product with thickness of each export product. 2. Drawings & sheet layout for all products. Case is deferred.			

Case No.:12/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
HQ File :01/80/050/00061/AM19/	RLA File :09/24/040/00555/AM18/	Lic.No/Date:0910065942 31.01.2018	Date:
Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per representative of MSME on following points- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. 10 iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Use of export product. Case is deferred.			

Case No.:31/20/80-ALC2/2017	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
HQ File :01/80/050/00395/AM18/	RLA File :03/95/040/00964/AM18/	Lic. No/Date:0310819062 09.02.2018	Date:16.11.2018
11 Decision: The committee considered the case as per agenda and as per the recommendation of MSME representative, decided to ratify the norms as under: i. Import item at Sl. No. 1 to 22 is allowed as per General Note -4. ii. Import item at Sl. No. 23 is allowed up to 2% of FOB value. iii. Import item at Sl. No. 24 is allowed 253253 kg with 39% wastage. RA concerned may take further necessary action as per the decision of NC.			

Case No.:43/3/80-ALC2/2018	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:10/80- ALC2/2018 16.11.2018	Approved
HQ File :01/80/050/00043/AM19/	RLA File :03/95/040/00999/AM18/	Lic. No/Date:0310819556 06.03.2018	Date:16.11.2018

Decision: The committee considered the case as per the agenda. The firm appeared before the Norms Committee and submitted the breakup of consumption of each raw material for each export product (i.e. Pureit Germkill Kit for 1500L & 300L). The Committee decided to approve the norms as per written comments of the representative of MSME as under:

Export product name	Number of export product	Recommendation of import quantity
Pureit Germkill Kit	6500 numbers (1500 L) /3500 numbers (3000L)	1. Import item No. 1 is allowed 473 kg with of 10% wastage. 2. Import item No. 2 is allowed 305 kg with of 10% wastage. 3. Import item No. 3 is allowed 43 kg with of 10% wastage. 4. Import item No. 4 is allowed 199 kg with of 10% wastage. 5. Import item No. 5 & 6 as per packing policy.

Note:

- Each unit of Pureit Germkill Kit for 1500L to contain 36 g, 25g, 3g, 18g of S. No. 1 to 4 of imported raw material respectively.
- Each unit of Pureit Germkill Kit for 3000L to contain 56g, 32g, 5g, 18g of S. No. 1 to 4 of imported raw material respectively.

RA concerned may take further necessary action as per the decision of NC.

Case No.:49/3/80-ALC2/2018	Party Name: WELLCARE OIL TOOLS PVT. LTD	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
HQ File :01/80/050/00049/AM19/	RLA File :05/24/040/00602/AM18/	Lic. No/Date:0510405873 14.03.2018	Date:
Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per representative of MSME on following points-			
i. Detail technical note on manufacturing process including the relevant flow sheet.			
ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.			
iii. Weight of each Export Product.			
13	iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.		
v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.			
vi. Use of export product.			
Case is deferred.			

14	Case No.:36/5/80-ALC2/2018	Party Name: CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:10/80- ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00085/AM19/	RLA File :31/83/040/00002/AM19/	Lic. No/Date:3110067031 17.04.2018	Date:16.11.2018
Decision: The Committee reviewed the case as per the agenda. The representative of DHI stated similar Advance authorisation No. 3110066778 dated 9.6.2017 was ratified in Norms Committee Meeting No. 17/80-ALC2/2017 dated 19.12.2017 based upon the DHI written recommendation vide U.O. NO. TSWB /3/60/2017 dated 24.11.2017. The Committee decided to ratify the norms as under: i. The import item at sl. No. 1,9 is allowed 1.65 kg/kg content in Export Product. ii. The import item at sl. No. 2, 10 is allowed 1.32 kg/kg content in Export Product. iii. The import item at sl. No. 3,11 is allowed 1.56 kg/kg content in Export Product. iv. Remaining import items are allowed on net to net as General Note -4. RA concerned may take further necessary action as per the decision of NC.				

15	Case No.:18/5/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00067/AM19/	RLA File :04/24/040/00014/AM19/	Lic. No/Date:0410164245 25.04.2018	Date:
Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per DHI U.O. No. 3(36)/18-TSW(B) dated 13.09.2018 on following points- i. Export drawing. ii. Wastage calculation. Case is deferred.				

16	Case No.:19/5/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00068/AM19/	RLA File :04/24/040/00013/AM19/	Lic. No/Date:0410164244 25.04.2018	Date:
Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per DHI U.O. No. 3(33)/18-TSW(B) dated 28.8.2018 on following points- i. Export drawing. ii. Wastage calculation. Case is deferred.				

17	Case No.:3/5/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00052/AM19/	RLA File :05/23/040/00035/AM19/	Lic. No/Date:0510406234 26.04.2018	Date:
Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information on following points- i. Details of set required. Case is deferred.				

18	Case No.:48/5/80-ALC2/2018	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00097/AM19/	RLA File :17/24/040/00005/AM19/	Lic. No/Date:1710006701 09.05.2018	Date:
Decision: The committee considered the case as per agenda and noted that the complete set of application sent was sent to MEIT 31.07.2018 and subsequent reminder dated 12.11.2018 for their comments. The Committee decided to wait for the comments from MEIT. Case is deferred.				

19	Case No.:54/5/80-ALC2/2018	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00103/AM19/	RLA File :05/23/040/00050/AM19/	Lic. No/Date:0510406454 14.05.2018	Date:
Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information vide their DIPP U.O No. P-47011/355/2018-TSW on following points-				
i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.				
Case is deferred.				

20	Case No.:64/5/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00113/AM19/	RLA File :05/24/040/00080/AM19/	Lic. No/Date:0510406462 15.05.2018	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. The Committee decided to wait for the reply from firm. Case is deferred.				

21	Case No.:62/5/80-ALC2/2018	Party Name: PARAS IMPO- EXPO PVT LTD,	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00111/AM19/	RLA File :05/24/040/00068/AM19/	Lic. No/Date:0510406488 16.05.2018	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.9.2018. No information received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.				
Case is deferred.				

22	Case No.: 56/5/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00105/AM19/	RLA File :05/24/040/00091/AM19/	Lic. No/Date:0510406536 21.05.2018	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. The Committee decided to wait for the reply from firm. Case is deferred.				

23	Case No.: 63/5/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00112/AM19/	RLA File :05/24/040/00096/AM19/	Lic. No/Date:0510406550 22.05.2018	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. The Committee decided to wait for the reply from firm. Case is deferred.				

24	Case No.: 71/5/80-ALC2/2018	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00120/AM19/	RLA File :03/95/040/00150/AM19/	Lic. No/Date:0310821154 22.05.2018	Date:16.11.2018
Decision: The Committee consider the case as per the agenda and as per recommendation of MSME decided to ratify the norms as under: 1. Import item at Sl. No. 1 is allowed 552 kg with 10.6% wastage. 2. Import item at Sl. No. 2 is allowed 1309 kg with 10% wastage. RA concerned may take further necessary action as per the decision of NC.				

25	Case No.: 60/5/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00109/AM19/	RLA File :05/24/040/00111/AM19/	Lic. No/Date:0510406587 24.05.2018	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. The Committee decided to wait for the reply from firm. Case is deferred.				

26	Case No.: 58/5/80-ALC2/2018	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00107/AM19/	RLA File :05/24/040/00095/AM19/	Lic. No/Date:0510406606 25.05.2018	Date:
Decision: The committee considered the case as per the agenda and noted that the case was earlier sent to MSME. The Committee decided to send a complete set of application to Tech-1. Case is deferred.				

27	Case No.:59/5/80-ALC2/2018	Party Name: LIFELONG MEDITECH PRIVATE LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00108/AM19/	RLA File :05/23/040/00098/AM19/	Lic. No/Date:0510406631 28.05.2018	Date:
	Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to DIPP (Chemical) on 6.8.2018. The Committee decided to remind the DIPP (chemical). Case is deferred.			

28	Case No.:65/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00114/AM19/	RLA File :11/24/040/00005/AM19/	Lic. No/Date:1110028338 28.05.2018	Date:
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 25.9.2018. No information received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

29	Case No.:10/8/80-ALC2/2018	Party Name: JAI INDUSTRIES INDIA	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00133/AM19/	RLA File :05/23/040/00090/AM19/	Lic. No/Date:0510406641 28.05.2018	Date:
	Decision: The committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. The Committee decided to wait for the reply from firm. Case is deferred.			

30	Case No.:23/8/80-ALC2/2018	Party Name: GE POWER INDIA LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00146/AM19/	RLA File :03/94/040/00164/AM19/	Lic. No/Date:0310821275 28.05.2018	Date:
	Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information on following points- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Use of export product. Case is deferred.			

31	Case No.:24/8/80-ALC2/2018	Party Name: GE POWER INDIA LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00147/AM19/	RLA File :03/94/040/00159/AM19/	Lic. No/Date:0310821296 29.05.2018	Date:
	Decision: The Committee considered the case as per the agenda and decided to call for Personal Hearing on 6.12.2018 as the drawing given were not readable. Case is deferred.			

32	Case No.:1/8/80-ALC2/2018	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00124/AM19/	RLA File :05/23/040/00089/AM19/	Lic. No/Date:0510406690 30.05.2018	Date
	Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MEIT on 11.9.2018. The Committee decided to reminder the MEIT. Case is deferred.			

33	Case No.:5/10/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00191/AM19/	RLA File :04/24/040/00044/AM19/	Lic. No/Date:0410164376 31.05.2018	Date:
	Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per DHI U.O. No. 3(36)/18-TSW(B) dated 13.09.2018 on following points- i. Export drawing. ii. Wastage calculation. Case is deferred.			

34	Case No.:9/8/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00132/AM19/	RLA File :05/23/040/00108/AM19/	Lic. No/Date:0510406768 06.06.2018	Date:
	Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information for material balancing on following points- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be			

	manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Import item at Sl. No. 12 to 26 are components, hence their numbers are required. Case is deferred.
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	Case No.:29/8/80-ALC2/2018	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
35	HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 07.06.2018	Date:
	Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MSME on 13.11.2018. The Committee decided to wait for the comments from MSME. Case is deferred.			
	Case No.:3/10/80-ALC2/2018	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
36	HQ File :01/80/050/00189/AM19/	RLA File :03/95/040/00194/AM19/	Lic. No/Date:0310821524 07.06.2018	Date:
	Decision: The committee considered the case as per agenda and noted that the hard copy of application is not received. Case is deferred.			

	Case No.:47/8/80-ALC2/2018	Party Name: PERFECT TOOLS & FORGINGS,	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00170/AM19/	RLA File :11/24/040/00011/AM19/	Lic. No/Date:1110028342 12.06.2018	Date:
37	Decision: The Committee considered the case as per the agenda and as per recommendation of MSME decided to ratify the norms as under: 1. Import item at Sl. No. 1 is allowed 51.667MT with 3.33% wastage with accountability clause. 2. Import item at Sl. No. 2 is allowed 39.366 MT with 3.33 %. Wastage with accountability clause. 3. Import item at Sl. No. 3 as applied including 5% wastage with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:49/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
38	HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic. No/Date:6510000016 12.06.2018	Date:
	Decision: In the last meeting, party was asked to appear for PH. Nobody appeared. The Committee considered the case as per the agenda and decided to call for last Personal Hearing on 6.12.2018. Case is deferred.			

39	Case No.: 50/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00173/AM19/	RLA File :65/24/040/00001/AM19/	Lic. No/Date:6510000015 12.06.2018	Date:
Decision: In the last meeting, party was asked to appear for PH. Nobody appeared. The Committee considered the case as per the agenda and decided to call for last Personal Hearing on 6.12.2018. Case is deferred.				

40	Case No.: 2/10/80-ALC2/2018	Party Name: CESARE BONETTI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00188/AM19/	RLA File :31/83/040/00029/AM19/	Lic.No/Date:3110067078 12.06.2018	Date:
Decision: The committee considered the case as per agenda and noted that the hard copy of application is not received. Case is deferred				

41	Case No.: 36/8/80-ALC2/2018	Party Name: RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00159/AM19/	RLA File :34/24/040/00112/AM18/	Lic.No/Date:3410044246 14.06.2018	Date:
Decision: The committee considered the case as per the agenda. The representative of MSME decided to ask the firm to furnish the information on following points- 1. Number and weight of different type of Adapters in tabular format. 2. Calculation of wastage. Case is deferred.				

42	Case No.: 41/8/80-ALC2/2018	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00164/AM19/	RLA File :11/24/040/00006/AM19/	Lic.No/Date:1110028343 14.06.2018	Date:
Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MEIT on 11.09.2018. It is decided to remind the MEIT for written comments. Case is deferred.				

43	Case No.: 42/8/80-ALC2/2018	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00165/AM19/	RLA File :11/24/040/00009/AM19/	Lic.No/Date:1110028346 14.06.2018	Date:
Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MEIT on 11.09.2018. The Committee decided to remind the MEIT for written comments. Case is deferred.				

44	Case No.: 43/8/80-ALC2/2018	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00166/AM19/	RLA File :11/24/040/00007/AM19/	Lic.No/Date:1110028344 14.06.2018	Date:
	Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MEIT on 11.09.2018. The Committee decided to remind the MEIT for written comments. Case is deferred.			

45	Case No.: 44/8/80-ALC2/2018	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00167/AM19/	RLA File :11/24/040/00010/AM19/	Lic.No/Date:1110028347 14.06.2018	Date:
	Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MEIT on 11.09.2018. The Committee decided to remind the MEIT for written comments. Case is deferred.			

46	Case No.: 45/8/80-ALC2/2018	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00168/AM19/	RLA File :11/24/040/00008/AM19/	Lic.No/Date:1110028345 14.06.2018	Date:
	Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MEIT on 11.09.2018. The Committee decided to remind the MEIT for written comments. Case is deferred.			

47	Case No.: 4/8/80-ALC2/2018	Party Name: CHIRAG UDYOG	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00127/AM19/	RLA File :05/23/040/00141/AM19/	Lic. No/Date:0510406909 19.06.2018	Date:
	Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information on following point- i. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

48	Case No.: 60/8/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00183/AM19/	RLA File :09/24/040/00054/AM19/	Lic. No/Date:0910066358 20.06.2018	Date:
	Decision: The Committee reviewed the case as per the agenda. The DHI U.O. No. DES-I/AZAD/Tubl-1-2018-HEI dated 16.11.2018 has stated that earlier Advance authorisation No. 0910064517 dated 23.12.2016 was ratified in Norms Committee Meeting No. 8/80-ALC2/2017 dated 18.07.2017 based upon the DHI written recommendation vide U.O. No. TSWBFN:3(56)/2016 dated 7.7.2017. The Committee decided to ratify the norms as under:			

The import product stainless steel bar is allowed 2.15 kg/kg content in Export Product.

RA concerned may take further necessary action as per the decision of NC.

49	Case No.: 61/8/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00184/AM19/	RLA File :09/24/040/00055/AM19/	Lic.No/Date:0910066360 20.06.2018	Date:16.11.2018
Decision: The Committee reviewed the case as per the agenda. The DHI U.O. No. DES-I/AZAD/Tubl-1-2018-HEI dated 16.11.2018 has stated that earlier Advance authorisation No. 0910064517 dated 23.12.2016 was ratified in Norms Committee Meeting No. 8/80-ALC2/2017 dated 18.07.2017 based upon the DHI written recommendation vide U.O. No. TSWBFN:3(56)/2016 dated 7.7.2017. The Committee decided to ratify the norms as under:				
The import product stainless steel bar is allowed 2.15 kg/kg content in Export Product. RA concerned may take further necessary action as per the decision of NC.				

50	Case No.: 62/8/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00185/AM19/	RLA File :09/24/040/00056/AM19/	Lic.No/Date:0910066361 20.06.2018	Date:16.11.2018
Decision: The Committee reviewed the case as per the agenda. The DHI U.O. No. DES-I/AZAD/Tubl-1-2018-HEI dated 16.11.2018 has stated that earlier Advance authorisation No. 0910064517 dated 23.12.2016 was ratified in Norms Committee Meeting No. 8/80-ALC2/2017 dated 18.07.2017 based upon the DHI written recommendation vide U.O. No. TSWBFN:3(56)/2016 dated 7.7.2017. The Committee decided to ratify the norms as under:				
The import product stainless steel bar is allowed 2.15 kg/kg content in Export Product. RA concerned may take further necessary action as per the decision of NC.				

51	Case No.: 38/8/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00161/AM19/	RLA File :07/24/040/00070/AM19/	Lic. No/Date:0710113468 21.06.2018	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. The Committee decided to wait for the reply from firm.				
Case is deferred.				

52	Case No.: 8/8/80-ALC2/2018	Party Name: GMT INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00131/AM19/	RLA File :05/23/040/00129/AM19/	Lic. No/Date:0510406951 22.06.2018	Date:16.11.2018
Decision: The committee considered the case as per agenda and as per the recommendation of MSME representative decided to ratify the norms as under:				

Import item is allowed on net to net basis as per General Note -4.

RA concerned may take further necessary action as per the decision of NC.

53	Case No.:12/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00135/AM19/	RLA File :31/83/040/00043/AM19/	Lic. No/Date:3110067088 25.06.2018	Date:
	Decision: The Committee reviewed the case as per the agenda. DHI had recommended for repeat norms. However, it was observed that the firm has claimed different import items in its applications. Further, the wastage claimed also shows variation. Firm is required to explain the same in a P.H on 6.12.2018 before the Norms Committee.			

54	Case No.:11/8/80-ALC2/2018	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00134/AM19/	RLA File :02/24/040/00047/AM19/	Lic. No/Date:0210208528 26.06.2018	Date:16.11.2018
	Decision: The committee considered the case as per agenda and as per the recommendation of MSME representative decided to ratify the norms as under: i. Import item at Sl. No. 1 is allowed 260MT with 7.8% wastage. RA concerned may take further necessary action as per the decision of NC.			

55	Case No.:25/8/80-ALC2/2018	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00148/AM19/	RLA File :03/94/040/00261/AM19/	Lic. No/Date:0310821929 26.06.2018	Date:16.11.2018
	Decision: The Committee considered the case as per agenda and as per the recommendation of representative of DHI, the Committee taking cue from norms at SN. C-421, decided to ratify the norms as under: i. Import item at Sl. No.1 is allowed with 5% wastage in weight. ii. Import item at Sl. No.2 is allowed within 5% of FOB value. RA concerned may take further necessary action as per the decision of NC.			

56	Case No.:58/8/80-ALC2/2018	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00181/AM19/	RLA File :34/24/040/00092/AM19/	Lic.No/Date:3410044279 26.06.2018	Date:
	Decision: The committee considered the case as per agenda and noted that DIPP asked the firm to furnish the information as per DIPP U.O. No. P-47011/316/2018-TSW dated 31.10.2018 on following point- i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured			

from sources other than the license, if any, may also be indicated.

Case is deferred.

57	Case No.: 3/8/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00126/AM19/	RLA File :05/24/040/00172/AM19/	Lic.No/Date:0510407035 02.07.2018	Date:
	Decision: The committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. The Committee decided to wait for the reply from firm. Case is deferred.			

58	Case No.: 14/8/80-ALC2/2018	Party Name: BHARAT EXPORTS	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00137/AM19/	RLA File :05/23/040/00161/AM19/	Lic.No/Date:0510407065 04.07.2018	Date:
	Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information on following point- Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case is deferred.			

59	Case No.: 15/8/80-ALC2/2018	Party Name: SEBROS INDUSTRIES PVT.LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 06.07.2018	Date:
	Decision: The committee considered the case as per agenda and noted the complete set of application was sent to DHI and decided to forward the case to MSME for their comments since the export product pertains to MSME. Case is deferred.			
60	Case No.: 17/8/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00140/AM19/	RLA File :05/23/040/00165/AM19/	Lic.No/Date:0510407109 06.07.2018	Date:16.11.2018
	Decision: The Committee consider the case as per the agenda and as per written recommendation of representative of DHI decided to ratify the norms as under: - Import item at Sl. No. 1 is allowed with 5% wastage as per C-1647 with accountability clause. - Import item at Sl. No. 2 to 8 as per General Note -4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

61	Case No.:35/8/80-ALC2/2018	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:10/80- ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00158/AM19/	RLA File :22/24/040/00094/AM18/	Lic.No/Date:2210015940 06.07.2018	Date:16.11.2018
Decision: The committee considered the case as per agenda and as per the recommendation of MSME representative decided to ratify the norms as under: i. Import item at Sl. No. 1 is allowed on net to net with accountability clause. i. CIF value of import item at Sl. No. 2 is allowed subject to limit of 5% of FOB value. RA concerned may take further necessary action as per the decision of NC.				

62	Case No.:16/8/80-ALC2/2018	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00139/AM19/	RLA File :05/24/040/00207/AM19/	Lic.No/Date:0510407130 09.07.2018	Date:
Decision: The committee considered the case as per agenda and as per written comments of DIPP decided to ask the firm to furnish the information on following points- i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Weight of each Export Product. v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vi. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol. I) separately for each product. vii. Components details starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.				

63	Case No.:20/8/80-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00143/AM19/	RLA File :03/94/040/00199/AM19/	Lic.No/Date:0310822226 11.07.2018	Date:
Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MEIT on 12.11.2018. The Committee decided to wait for comments from MEIT. Case is deferred.				

64	Case No.:18/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00141/AM19/	RLA File :31/83/040/00053/AM19/	Lic.No/Date:3110067111 12.07.2018	Date:
	Decision: The Committee reviewed the case as per the agenda. DHI had recommended for repeat norms. However, it was observed that the firm has claimed different import items in its applications. Further, the wastage claimed also shows variation. Firm is required to explain the same in a P.H on 6.12.2018 before the Norms Committee.			

65	Case No.:19/8/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00142/AM19/	RLA File :31/83/040/00054/AM19/	Lic.No/Date:3110067112 12.07.2018	Date:
	Decision: The committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. The Committee decided to wait for the reply from firm. Case is deferred.			

66	Case No.:28/8/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00151/AM19/	RLA File :03/95/040/00314/AM19/	Lic.No/Date:0310822298 13.07.2018	Date:
	Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MEIT on 12.11.2018. The Committee decided to wait for comments from MEIT. Case is deferred.			

67	Case No.:33/8/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Transferred
	HQ File :01/80/050/00156/AM19/	RLA File :08/24/040/00127/AM19/	Lic.No/Date:0810143042 19.07.2018	Date:16.11.2018
	Decision: The Committee considered the case as per the agenda and it was decided to transfer the case to Norms Committee-7 as the item of import pertains to chapter-39. Case is deferred.			

68	Case No.:34/8/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Transferred
	HQ File :01/80/050/00157/AM19/	RLA File :08/24/040/00129/AM19/	Lic.No/Date:0810143040 19.07.2018	Date:16.11.2018
	Decision: The Committee considered the case as per the agenda and it was decided to transfer the case to Norms Committee-7 as the item of import pertains to chapter-39. Case is deferred.			

69	Case No.:13/8/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00136/AM19/	RLA File :04/24/040/00088/AM19/	Lic.No/Date:0410164514 20.07.2018	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. The Committee decided to wait for the reply from firm.				
Case is deferred.				

70	Case No.:21/8/80-ALC2/2018	Party Name: ALLEVARD IAI SUSPENSIONS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00144/AM19/	RLA File :31/83/040/00059/AM19/	Lic.No/Date:3110067120 20.07.2018	Date:
Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to DIPP on 13.09.2018. The Committee decided to send a copy of complete set of application to DHI for their examination/comment since export product pertains to motor.				
Case is deferred.				

71	Case No.:37/8/80-ALC2/2018	Party Name: TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00160/AM19/	RLA File :02/24/040/00040/AM19/	Lic.No/Date:0210208595 20.07.2018	Date:16.11.2018
Decision: The committee considered the case as per the agenda and as per the recommendation of DHI vide their U.O. No. DES-I/TREL/RLW.W-1-2018-HEI dated 15.11.2018 in meeting, amended quantities of imports in numbers in place of sets, decided to ratify the norms as under:				
i. Import item at Sl. No. 1 and 2 on net to net basis as per General Note -4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.				

72	Case No.:46/8/80-ALC2/2018	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00169/AM19/	RLA File :11/24/040/00012/AM19/	Lic.No/Date:1110028358 20.07.2018	Date:
Decision: The committee considered the case as per agenda and as per written comments of DIPP decided to ask the firm to furnish the information on following points-				
i. Weight of each Export Product. ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.				
Case is deferred.				

73	Case No.: 26/8/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00149/AM19/	RLA File :03/95/040/00348/AM19/	Lic.No/Date:0310822557 24.07.2018	Date:
Decision: The committee considered the case as per agenda and noted that the set of application was sent to MEIT 11.09.2018. The Committee decided to wait for the comments from MEIT. Case is deferred.				

74	Case No.: 27/8/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00150/AM19/	RLA File :03/95/040/00362/AM19/	Lic.No/Date:0310822555 24.07.2018	Date:
Decision: The committee considered the case as per agenda and noted that the set of application was sent to MEIT 11.09.2018. The Committee decided to wait for the comments from MEIT. Case is deferred.				

75	Case No.: 4/10/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00190/AM19/	RLA File :04/24/040/00061/AM19/	Lic. No/Date:0410164525 24.07.2018	Date:
Decision: The committee considered the case as per agenda and noted that the hard copy of application is not received. Case is deferred.				

76	Case No.: 22/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00145/AM19/	RLA File :31/83/040/00063/AM19/	Lic.No/Date:3110067126 26.07.2018	Date:
Decision: The Committee reviewed the case as per the agenda. DHI had recommended for repeat norms. However, it was observed that the firm has claimed different import items in its applications. Further, the wastage claimed also shows variation. Firm is required to explain the same in a P.H on 6.12.2018 before the Norms Committee.				

77	Case No.: 51/8/80-ALC2/2018	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Approved
	HQ File :01/80/050/00174/AM19/	RLA File :02/24/040/00062/AM19/	Lic.No/Date:0210208611 27.07.2018	Dated:16.11.2018
Decision: The committee considered the case as per agenda and as per the recommendation of MSME representative, decided to ratify the norms as under: Import item is allowed 260MT. RA concerned may take further necessary action as per the decision of NC.				

78	Case No.: 54/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00177/AM19/	RLA File :31/83/040/00078/AM19/	Lic.No/Date:3110067142 16.08.2018	Date:
	Decision: The Committee reviewed the case as per the agenda. DHI had recommended for repeat norms. However, it was observed that the firm has claimed different import items in its applications. Further, the wastage claimed also shows variation. Firm is required to explain the same in a P.H on 6.12.2018 before the Norms Committee.			
79	Case No.: 55/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00178/AM19/	RLA File :31/83/040/00079/AM19/	Lic.No/Date:3110067144 16.08.2018	Date:
	Decision: The Committee reviewed the case as per the agenda. DHI had recommended for repeat norms. However, it was observed that the firm has claimed different import items in its applications. Further, the wastage claimed also shows variation. Firm is required to explain the same in a P.H on 6.12.2018 before the Norms Committee.			
80	Case No.: 56/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00179/AM19/	RLA File :31/83/040/00080/AM19/	Lic.No/Date:3110067145 16.08.2018	Date:
	Decision: The Committee reviewed the case as per the agenda. DHI had recommended for repeat norms. However, it was observed that the firm has claimed different import items in its applications. Further, the wastage claimed also shows variation. Firm is required to explain the same in a P.H on 6.12.2018 before the Norms Committee.			
81	Case No.: 63/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00186/AM19/	RLA File :31/83/040/00077/AM19/	Lic.No/Date:3110067143 16.08.2018	Date:
	Decision: The Committee reviewed the case as per the agenda. DHI had recommended for repeat norms. However, it was observed that the firm has claimed different import items in its applications. Further, the wastage claimed also shows variation. Firm is required to explain the same in a P.H on 6.12.2018 before the Norms Committee.			
82	Case No.: 1/10/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Transferred
	HQ File :01/80/050/00187/AM19/	RLA File :08/24/040/00130/AM19/	Lic.No/Date:0810143267 16.08.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to transfer the case to Norms Committee-7 as the item of import pertains to chapter-39. Case is deferred.			

	Case No.:57/8/80-ALC2/2018	Party Name: VALVEWORKS INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2018 16.11.2018	Deferred
83	HQ File :01/80/050/00180/AM19/	RLA File :31/83/040/00084/AM19/	Lic.No/Date:3110067146 17.08.2018	Date:16.11.2018
Decision: The committee considered the case as per agenda and as per the recommendation of DHI representative decided to forward the case to DIPP for their comments. Case is deferred.				

November 16, 2018

16.11.2018

RONCH
POLYMERS PVT. LTD.

To
DGFT
DES.I Section,
Room No.404, 4th floor,
Udyog Bhavan,
New Delhi - 110011

Ref: License No. 0310819556 dt. 06.03.2018
File No. 03/95/040/00999/AM18/

Sub: Detail of import item quantity wise

Respect Sir,

With reference to above said application we had submitted our application for Adhoc Advance license for export product "PUREIT GERMKILL KIT 1500L/3000L GERMKILL BATTERY REPLACABLE KIT"

Export

1500L = 6500 Nos
3000L = 3500 Nos
Import.

Sr. No.	IMPORTED PRODUCT	UOM	QTY / NOS	Qty for 10,000 NOS
1	ULTRA HIGH MOLECULAR WEIGHT POLYTHYLENE GUR 2122	KG	0.0479	479
2	ULTRA HIGH MOLECULAR WEIGHT POLYTHYLENE GUR 4120	KG	0.0308	308
3	TRICHLOROISOCYNAURIC ACID	KG	0.0044	44
4	STYRNE ACRYLONITRILE POLYMERS	KG	0.0201	201
5	BOXES (INNER)	NOS	1	10000
6	BOXES (OUTER)	NOS	0.125	1250

① $430 \times 1.1 = 473 \text{ kg}$
② $277.2 \times 1.1 = 305 \text{ kg}$
③ $39 \times 1.1 = 43 \text{ kg}$
④ $181 \times 1.1 = 199 \text{ kg}$
S.No. 5 + 6 $\rightarrow$ G.W.

BREAK UP OF CONSUMPTION OF EACH RAW MATERIAL FOR EACH EXPORTED ITEM

Sr. No.	IMPORTED PRODUCT	UOM	1500 Ltrs	Units	3000 Ltrs	Units	Total Quantity
			1 unit	6500 NOS	1 Unit	3500 NOS	10000 NOS
1	ULTRA HIGH MOLECULAR WEIGHT POLYTHYLENE GUR 2122	KG	0.040	260	0.0625	219	479
2	ULTRA HIGH MOLECULAR WEIGHT POLYTHYLENE GUR 4120	KG	0.028	182	0.0360	126	308
3	TRICHLOROISOCYNAURIC ACID	KG	0.004	24	0.007	20	44
4	STYRNE ACRYLONITRILE POLYMERS	KG	0.020	131	0.0201	70	201
5	BOXES (INNER)	NOS	1.000	6500	1.0000	3500	10000
6	BOXES (OUTER)	NOS	0.125	813	0.1250	438	1250

For Ronch Polymers Pvt Ltd

Authorised Signatory
Aniket Lawate
Import Export Manager

39

430
277
39
(C)

$234 + 196 = 430$
 $162.5 + 112 = 274.5$
 $19.5 + 17.5 = 37$
 $117 + 63 = 180$

(AN ISO 9001:2008 Certified Company)

& 12, Bussa Industrial Estate, T. J. Road, Sewree (W), Mumbai - 400 015. Tel: 2411 6247 Telefax: 2411 6248 E-mail: accounts@ronchpolymers.com

~~5000 L to 4000 L~~ 1500 L Contain 36g, 25g, 3g + 18g
of SNo 1 to 4 of import respectively.

3000 L Contain 56g, 32g, 5g + 18g of SNo 1 to 4
of import respectively.

Gty of 1500 L bit = 5500 Nos

Gty of 3000 L bit = 3500 Nos

SNo 1 of import may be allowed for 473 kg
inclusive of 10% wastage.

SNo 2 of import may be allowed for 305 kg
inclusive of 10% wastage.

SNo 3 of import may be allowed for 43 kg
inclusive of 10% wastage.

SNo 4 of import may be allowed for 197 kg
inclusive of 10% wastage.

SNo 5 + 6 as per packing policy.



K. S. S. S. S.

(14)

1 9
2 10
3 11

Repeat of 31100 66778 dt-9⁶
Remaining net to net on GN-4. 17.

Rec
10/11/2018.

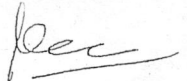
MC/DH) — Sl. No. 14/01
Repeat case online c/c A-81 NO-84
Ministry of Heavy Industry
Udyog Bhavan, New Delhi
DH

Ref: AA No.3110066778, Chasys A. Comp Pune
DGFT ID No.1/80/50/158/AM18/DES-1 dated 13/11/2017

Export product: Arm bushing, weight 7.61 Kg per piece
Input

S.No	Quantity recommended
1,13	1.65 Kg/Kg content in EP
2,14	1.32 Kg/Kg content in EP
3,15	1.56 Kg/Kg content in EP

Item 4 to 8 and 12 to 20 — Net to net with accountability clause under GN-4.
Remaining items to be deleted as requested by the applicant.
This issues with the approval of JS .

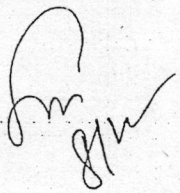

(K.K. Tiwari)

Industrial Advisor

Dy DGFT (DES-I)

TSWB /3/60/2017 dated 24/11/2017

Received
27-11-17
S
27/11/17


DMH (KPS)

M. No. 10/80
dt 16.11.2018

D/L OL 2. No. 14/15
DHI Page 1 of 1

Subject: AA No 0410164245 dated 25.4.2018 of M/S DOOWON AUTOMOTIVE SYSTEM INDIA LTD

Date: 09/13/18 04:13 PM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

To: K P Singh <nc1.dgft@nic.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

Subject: AA No 0410164245 dated 25.4.2018 of M/S
DOOWON AUTOMOTIVE SYSTEM INDIA LTD.

It is requested to provide export product drawings and wastage calculation for further examination of the request. Since same has not been enclosed along with the application.

K. K. Tiwari
Industrial Adviser

Dy DGFT, DES-I

Deptt. of HI, UO No 3(36)/2018-TSW(B)

dated 13.09.2018

Tushar Shrivastav

HEI-Division, Department of Heavy Industry,
Ministry Of Heavy Industry and Public Enterprises,
Udyog Bhawan, New Delhi-110011

M-No. 10/80
dt 16.11.2018 D/L
DH1

16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: AA No 0410164244 dated 25.4.2018 M/S
DOOWON AUTIMOTIVE.

The export product drawings and wastage calculation have not been provided by DES-I, Therefore, It is requested to provide export product drawings and wastage calculation for further perusal of the issue.


K. K. Tiwari
Industrial Advisor

CC: DES-II
Dept. of H. I. DO No 3133/2018-TSW(B)

dated 28.08.2018

M. No. 10180

16-11-2018

DIL

DIPD

Sr. No. 19

56

018/TSW

Subject: Re: Fixation/Modification of Norms: Adv. Authorization No.0510406454

dated 14.05.2018..

K.P.Singh <nc1.dgft@nic.in>

Cc: SSA TSW <k.verma1972@gov.in>

Date: 11/09/18 10:19 AM

From: Sundeep <sundeepchn@nic.in>

firm may be requested to provide information as per Sr Nos 3,4,5 and 10 of SDF.

Moin Afaque, Asstt. DGFT
P No. P-47011/355/2018-TSW

19



Regards,

05/11/18 04:24 PM, K P Singh <nc1.dgft@nic.in> wrote:

Respected Sir,

Please find attached ID along with application/information received from M/s ISGEC Hitachi Zosen Ltd. in respect of AA No.0510406454 dated 14.05.2018. It is requested to examine the matter and furnish your comments to consider the case before the NC.

with regards,

MD. Moin Afaque)

Asstt. D.G.F.T.

For Director General of Foreign Trade

Tel.:23061562 Ext.265

E-mail:nc1.dgft@nic.in

th Regards,

Sundeep Chauhan
Development Officer
Department of Industrial Policy & Promotion
Ministry of Commerce & Industry
Room: 468, Udyog Bhawan, New Delhi.
Tel: 23063321 Extn:3200

M. No 10/80
dt. 16.11.2018W/C OL
DHI

S. No. 48

Subject: AA No 0910066358 dated 20.06.2018 of Azad Engineering,
Hyderabad.

Date: 11/16/18-09:13 AM

From: "HEI Division, DHI" <divhei-dhi@gov.in>

To: K P Singh <nc1.dgft@nic.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division**OFFICE MEMORANDUM**

Subject: DGFT ID- 01/80/50/183/AM19/DES-I dated Nil

ref; AA No 0910066358 dated 20.06.2018 of Azad Engineering, Hyderabad.

DES-I may consider above AA on repeat basis to AA 0910064517 dated 23.12.2016.

(K.K. Tiwari)
Industrial AdviserDy. DGFT, DES-I

Deptt. of HI, UO NoDES-1/AZAD/TuBL-1-2018-HEI dated 16.11.2018

M.No. 10/50
dt. 16.11.2018

W/C (OD)
DHI

Page 1 of 2
Sl. No. 49

Subject: AA No 0910066360 dated 20.06.2018 of M/s Azad Engineering , Date: 11/16/18 09:24-AM
Hyderabad- correction
To: K P Singh <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/50/184/AM19/DES-I dated Nil

Ref: AA No 0910066360 dated 20.06.2018 of M/s Azad Engineering , Hyderabad.

DES-I may consider above AA on repeat basis to AA 0910064517 dated 23.12.2016.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No DES-1/AZAD/TuBL-3-2018-HEI dated 16.11.2018

M.No. 10/80
18.11.2018
W/C
DHI online S.No-50

Subject: AA No 0910066361 dated 20.06.2018 of Azad Engineering .,
Hyderabad.

Date: 11/16/18 09:17 AM

To: K P Singh <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/50/185/AM19/DES-I dated Nil

Ref: AA No 0910066361 dated 20.06.2018 of Azad Engineering ., Hyderabad.

DES-I may consider above AA on repeat basis to AA 0910064517 dated 23.12.2016.

(K.K. Tiwari)

Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No DES-1/AZAD/TuBL-2-2018-HEI dated 16.11.2018

on line call at Sl. No. = 63, 92, 93

DHJ

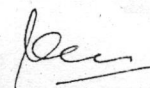
Department of Heavy Industry

Sub: Ratification of AAs issued to Azad Engineering, Hyderabad

Import

AA No	Item	Quantity recommended
910064517	Stainless Steel bar	2.15 Kg/Kg content in Export product
910064662	Stainless Steel bar	4.70 Kg/Kg content in Export product
910064672	Stainless Steel bar	3.80 Kg/Kg content in Export product

This has the approval of JS



(K.K. Tiwari)
Industrial Adviser

Dy DGFT, DES-I

TSWB FN :3(56)/2016 dated /7/2017

67/7/17

Subject: AA No 0310821929 dated 26.06.2018 of Dagger Master, Mumbai Date: 11/16/18 09:08 AM

To: K P Singh <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/050/00148/AM19/DES-I/433 dated 14.11.2018

AA No 0310821929 dated 26.06.2018 of Dagger Master, Mumbai,

Percentage wastage and inputs as per SION C-421.

DES-1 may take a view

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No DES-1/DMTo/OMT-1-2018-HEI dated 16. 11. 2018

8/130

56

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
डीईएस-1, अनुभाग
कमरा नं० 404, चौथी मंजिल
उद्योग भवन, नई दिल्ली

विषय:- प्रक्रिया पुस्तक 2015-20 के पैरा 4.7 के अनुसार तदर्थ मानदण्डों के निर्धारण के लिए आवेदन। अग्रिम प्राधिकार पत्र सं० 3410044279 दिनांक 26-06-2018

निर्यात उत्पाद के लिए तदर्थ मानदण्डों के निर्धारण के लिए र पुस्तक महानिदेशक, विदेश व्यापार Vadodare के जरिए मैसर्स Hewstey Petrochem India द्वारा प्रस्तुत किए गए आवेदन की एक प्रति इसके साथ भेजी जाती है। अनुरोध है कि मानदण्ड समिति 1 द्वारा इस पर विचार करने के लिए अपनी टिप्पणी तुरन्त भेजें। इस मामले पर अग्रिम लाइसेंसिंग समिति की दिनांक को होने वाली आगामी बैठक में विचार किया जाएगा।

(संजीव कुमार काला)
विदेश व्यापार विकास अधिकारी
कृते महानिदेशक, विदेश व्यापार
दूरभाष: 23061562 विस्तार 265
ई-मेल: ncl.dgft@nic.in

1. श्री के.के. तिवारी, औद्योगिक सलाहकार, भारी उद्योग विभाग, कमरा नं० 476, उद्योग भवन, नई दिल्ली-110011
2. श्री.संदीप चौहान, डी.ओ., औद्योगिक नीति एवं संवर्धन विभाग, उद्योग भवन नई दिल्ली-110011
3. श्री कनवलिनंदर सिंह सोढी, सहायक निदेशक डीसी (एमएसएमई) निमार्ण भवन, नई दिल्ली।
4. सुश्री आशा नागिया, अपर निदेशक, सूचना एवं तकनीकी विभाग, सीजीओ काम्पलेक्स, नई दिल्ली।
5. श्री मेतूल कुमार, वैज्ञानिक (ई), डीआरडीओ, बी ब्लॉक, डीआरडीओ भवन, नई दिल्ली।
6. श्री नन्दलाल (परामर्शदाता), डीआईपीपी उद्योग भवन, नई दिल्ली।

डीजीएफटी, आई.डी.नोट नं० 01/80/58/18) DIIP No. P-4701/316/2018-TSW दिनांक

Dissolved

2
31/10

S.No 5 of SDF.

Firm may be requested to furnish information as per

31/10/2018

FTDO - HC-1, DGFT

7c

Case No.:17/8/80-ALC2/2018	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
134 HQ File :01/80/050/00140/AM19/	RLA File :05/23/040/00165/AM19/	Lic.No/Date:0510407109 06.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			

Item no 1 — as per C-1647

Item no 2 to 8 — as per A N-4 & accountability

DES I.

14/9/2018

D/L
DIP

62

M. No 10/80 online cas No-62

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
डीईएस-1, अनुभाग
कमरा नं० 404, चौथी मंजिल
उद्योग भवन, नई दिल्ली

7/50

विषय:- प्रक्रिया पुस्तक 2004/520 के पैरा 4.7 के अनुसार तदर्थ मानदण्डों के निर्धारण के लिए आवेदन। अग्रिम-प्राधिकार पत्र सं० 05.10.407/30 दिनांक 09.07.2018

निर्यात उत्पाद के लिए तदर्थ मानदण्डों के निर्धारण के लिए संयुक्त महानिदेशक, विदेश व्यापार, New Delhi के जरिए मैसर्स SMC PNEUMATICS (INDIA) PVT. LTD. द्वारा प्रस्तुत किए गए आवेदन की एक प्रति इसके साथ भेजी जाती है। अनुरोध है कि मानदण्ड समिति 1 द्वारा इस पर विचार करने के लिए अपनी टिप्पणी तुरन्त भेजें। इस मामले पर अग्रिम लाइसेंसिंग समिति की दिनांक को होने वाली आगामी बैठक में विचार किया जाएगा।

Sanjeev Kumar Kala
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi
कृते महानिदेशक, विदेश व्यापार
दूरभाष: 23061562 विस्तार 265
ई-मेल: nc1.dgft@nic.in

1. श्री के.के. तिवारी, औद्योगिक सलाहकार, भारी उद्योग विभाग, कमरा नं० 476, उद्योग भवन, नई दिल्ली-110011
2. ✓ श्री संदीप चौहान, डी.ओ., औद्योगिक नीति एवं संवर्धन विभाग, कमरा नं० 429 क, उद्योग भवन नई दिल्ली-110011
3. श्री कानवसिन्धु सिंह सोनी, एम.सी. (MSME), निर्माण भवन।
4. सुश्री आशा नागिया, अपर निदेशक, सूचना एवं तकनीकी विभाग, सीजीओ काम्पलेक्स, नई दिल्ली।
5. श्री भेतूल कुमार, वैज्ञानिक (ई), डीआरडीओ, बी ब्लॉक, डीआरडीओ भवन, नई दिल्ली।
6. श्री नन्दलाल (परामर्शदाता), डीआईपीपी उद्योग भवन, नई दिल्ली।

डीजीएफटी, आई.डी.नोट नं० 01/80/150/139 AM/9/ डीईएस-I दिनांक.....

DIPP(TS Section) File No.7/259/2018-TS Dated 15.10.2018

Firm may be requested for furnishing input in terms of SI. Nos. 1,2,3,4,5,6 and 11 of standard deficiency format.

FTDO(S.K. Kala), DGFT

Seen
15/10/2018

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/050/160/AM19/DES-I dated nil

AA No 0210208595 dated 20.07.2018 of M/s Texmaco Rail , Calcutta,

Inputs-

Item 1,2- - DES-I may seek quantities in numbers in place of sets and consider on net to net basis as per GN4 with accountability.

NC may take a view.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of IIT, UO No DES-1/TREL/RLW-1-2018-HEI dated 15.11.2018

72

DIPP

1-10

Umm

S.No 72

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8/46

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
डीईएस-1, अनुभाग
कमरा नं० 404, चौथी मंजिल
उद्योग भवन, नई दिल्ली

विषय:- प्रक्रिया पुस्तक 2015-20 के पैरा 4.7 के अनुसार तदर्थ मानदण्डों के निर्धारण के लिए आवेदन। अग्रिम प्राधिकार पत्र सं० 1110028358 दिनांक 20-07-2018

निर्यात उत्पाद के लिए तदर्थ मानदण्डों के निर्धारण के लिए संयुक्त महानिदेशक, विदेश व्यापार Rohini के जरिए मैसर्स Shakti Pumps (India) Ltd. द्वारा प्रस्तुत किए गए आवेदन की एक प्रति इसके साथ भेजी जाती है। अनुरोध है कि मानदण्ड समिति द्वारा इस पर विचार करने के लिए अपनी टिप्पणी तुरन्त भेजें। इस मामले पर अग्रिम लाइसेंसिंग समिति की दिनांक को होने वाली आगामी बैठक में विचार किया जाएगा।

M. K. Singh
(संजीव कुमार काला)
विदेश व्यापार विकास अधिकारी
कृते महानिदेशक, विदेश व्यापार
दूरभाष: 23061562 विस्तार 265
ई-मेल: ncl.dgti@nic.in

1. श्री के.के. तिवारी, औद्योगिक सलाहकार, भारी उद्योग विभाग, कमरा नं० 476, उद्योग भवन, नई दिल्ली-110011
2. श्री संदीप चौहान, डी.ओ., औद्योगिक नीति एवं संवर्धन विभाग, उद्योग भवन नई दिल्ली-110011
3. श्री कनवलिनंदर सिंह सोढी, सहायक निदेशक डीसी (एमएसएमई) निर्माण भवन, नई दिल्ली।
4. सुश्री आशा नागिया, अपर निदेशक, सूचना एवं तकनीकी विभाग, सीजीओ काम्पलेक्स, नई दिल्ली।
5. श्री मंगल कुमार, वैज्ञानिक (ई), डीआरडीओ, बी ब्लॉक, डीआरडीओ भवन, नई दिल्ली।
6. श्री नन्दलाल (परामर्शदाता), डीआईपीपी उद्योग भवन, नई दिल्ली।

डीजीएफटी, आई.डी.नोट नं० 01/80/50/168 Am/ डीईएस-I दिनांक

DIPP No. P-47011/328/2018-TSW

Firm may be requested to provide information as per Sr. Nos. 4, 5 of the SDF.

Md. Moim Afque, Asst. DGT
RN-584, UB, ND

O/C 05/11/2018